

File No. 146/6 (MR NO. 5549-15)

**Objector:** Smt Rajwanti

**Present :** Shri Amarjeet Singh Bedi with Shri Gaganpreet Sandhu Advocates for the objector

**Order**

1. The objector seeks release from attachment ordered by the committee through [www.auctionpacl.com](http://www.auctionpacl.com) the property bearing Araji Mukber no. 35, Killa no. 6 measuring 8 Kanals, situated at village Hassan Pur Tavdu, Tehsil Tavde, Distt. Mewat with the averments that he had purchase the aforesaid property from Worldwide Township Projects Ltd. vide registered sale deed no. 2718 dated 18/02/2015 for a sale consideration of Rs. 48,00,000 /- (Forty eight lakhs) copy whereof is annexure A2 and that mutation no. 2074 copy whereof is annexure A3 has been entered in his favour in view of the said sale deed. It is claimed that the original sale deed was lost by the applicant on 01/09/2017 whereupon she had lost and FIR no. 1850862/2017 dated 21/09/2017 with the Delhi Police copy whereof is annexure A4.
2. I have heard the above named council for the objector and have gone through the case file.
3. It is argued that the above named vendor namely Worldwide Township Projects Ltd. was not a subsidiary of PACL and therefore the land of the objector specified above is not liable to attachment. I find no substance in this argument because Worldwide Township Projects Ltd. previously known as Worldwide Township Projects Pvt Ltd. is described at S.no. 595 of the list of subsidiaries/associates of PACL Ltd. Moreover no other document has been placed on record to establish that the above named vendor viz Worldwide Township Projects Ltd. was recorded in any revenue record to be the owner of the land sold by it to the objector vide above described sale deed no. 2718 dated 18/02/2015.
4. In view of the foregoing discussion, the objection petition in hand is liable to be and is hereby dismissed.

**Date :** 05/01/2018

  
**R. S. Virk**  
**Distt. Judge (Retd. )**